

AS

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

O.A. No. 214/90

Randhir Singh

Applicant

versus

Union of India & others

Respondents.

Shri R.K. Tewari Counsel for Applicant.

Shri K.C. Sinha Counsel for Respondents.

Coram:

Hon. Mr. Justice U.C. Srivastava, V.C.
Hon. Mr. K. Obayya, Adm. Member.

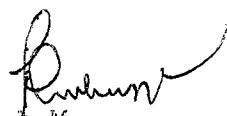
(By Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant who was working as Extra Departmental Branch Post Master Dilasiganj, maya, District Faizabad sub post office was served with a memo of charges by the Senior Superintendent of Posts, Faizabad vide his memo dated 16.5.87. There were two charges, one being that on 4.5.84 the applicant received a sum of Rs 2,000/- from the holder of S.B. Account at Dilasiganj post office and entered the amount in Pass Book and returned the Pass Book to the Account holder without making a corresponding entry in the other Government Records and the same thing was done by him in respect of another amount of Rs 1000/- on 30.4.84. The applicant denied the charges. The enquiry officer was appointed who,

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after enquiry submitted the report and came to the conclusion that the charges were proved against the applicant. On the basis of the enquiry report the punishment of removal from service was awarded to the applicant vide order dated 12.11.87. The applicant filed appeal on 21.1.89 alongwith application to delay in filing the appeal and the delay was condoned. The appeal was decided on merits. The punishment order was found to be right and was not interfered by the appellate authority. The contention of the applicant that full opportunity was not given is not correct. It was not obligatory on the part of the enquiry officer to testify that the amount was not deposited. It was within the domain of the enquiry officer to believe or disbelieve a particular document. Applicant's contention that the enquiry officer did not obtain the opinion of handwriting expert is devoid of merit.

2. There is no merit in the application and the same is dismissed without any order as to costs.


A.M.


V.C.

Shakeel/- Lucknow:Dated: 22.10.92.